

(2020) 01 DEL CK 0168

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 179 Of 2020

Gourav Jain

APPELLANT

Vs

State Of Nct Delhi & Anr

RESPONDENT

Date of Decision : 16-01-2020

Acts Referred:

Citation : (2020) 01 DEL CK 0168

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Mohit Bhardwaj, Rashmi Pandey, Sandeep Jain, Ankur Agarwal,
Panna Lal Sharma, Vipin Kumar Singh

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

CRL. M.A. 762/2020

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C. 179/2020

3. Vide the present petition, the petitioner seeks direction thereby quashing FIR No. 200/2014 dated 12.09.2014, registered at Police Station - Yamuna Depot and all other proceedings emanating therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for the State and counsel for the respondent no.2.

6. With the consent of the counsel for the parties, the present petition is taken up for final disposal.

7. The present petition is filed on the ground that the parties have settled their disputes and the respondent No. 2 has no objection if the present petition is allowed.
8. Respondent No. 2 is personally present in Court with learned counsel - Mr. Vipin Kumar Singh and she has been identified by ASI Hari Om/IO and submits that matter has been settled and she does not wish to prosecute the matter any further.
9. The petitioner and respondent no.2 have entered into an amicable settlement vide settlement deed dated 13.01.2020.
10. Learned counsel for the petitioner prays that the present petition may be allowed.
11. Taking into account the aforesaid facts, this Court is inclined to quash the FIR as no useful purpose would be served in prosecuting the petitioner any further.
12. For the reasons afore-recorded, the FIR No. 200/2014 dated 12.09.2014, registered at Police Station - Yamuna Depot and all other proceedings emanating therefrom are quashed.
13. The petition is allowed accordingly. Dasti.